

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 4th January, 2018.

No. LR (A) 13/2017/Pt./48 –The Governor of Meghalaya is pleased to denotify the appointment of Shri Chicko D. Sangma from Special Public Prosecutor, POCSO Williamnagar made vide this Department's Notification No. LJ (A) 51/2017/42 dt. 10.08.2017 with immediate effect.

Sd/-

(S.K. Sangma)

Under Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 13/2017/Pt./48-A,

... Dated Shillong, the 4th January, 2018.

Copy forwarded to: -

1. The Advocate General/Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong - 793001.
2. The Deputy Commissioner, East Garo Hills District, Williamnagar.
3. The District & Sessions Judge, East Garo Hills District, Williamnagar.
4. The Superintendent of Police, East Garo Hills District, Williamnagar.
5. Shri Chicko D. Sangma, Special Public Prosecutor, POCSO Act, Williamnagar.
6. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
7. DIPR, Shillong.
8. Law (B) Department.
9. NIC of all the East Garo Hills District, Williamnagar.
10. DEO, Law Department.
11. Guard file.

By order etc.,

S. K. Sangma

Under Secretary to the Government of Meghalaya,
Law Department.

Rp/-